

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-20/2001/11084/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri D.Ullah,
District and Sessions Judge,
Kamrup, Amingaon.

Dated Guwahati, the 22nd November, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/9487/2022 Dated 19th November, 2022.

Sir,

With reference to the above, I am directed to inform you that your earlier granted **earned leave for 10 days from 14.11.2022 to 23.11.2022** has been modified to **earned leave for 5 days from 14.11.2022 to 18.11.2022**, subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati along with duly filled in leave application in prescribed format.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2001/11085-11086/A, dated , 22-11-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)